

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

OA No.214/02

Friday this the 13th day of December, 2002.

CORAM

HON'BLE MR.T.N.T.NAYAR, ADMINISTRATIVE MEMBER  
HON'BLE MR.K.V.SACHIDANANDAN, JUDICIAL MEMBER

T.V.Ramachandran Nair  
Retired Chief Telegraph Master  
Suma Sadanam  
M.O.Ward, Alleppey.

Applicant.

(By advocate Mr.P.N.Purushothama Kaimal)

Versus

1. Union of India rep. by  
Director General  
Bharat Sanchar Nigam Ltd.  
Ashoka Road, Sanchar Bhavan  
New Delhi.
2. The Principal General Manager, Telecom  
Bharat Sanchar Nigam Ltd.,  
Cochin-16.
3. The General Manager  
Telecom Department  
Bharat Sanchar Nigam Ltd.,  
Alappuzha.

Respondents.

(By advocate Mr.S.K.Balachandran, ACGSC)

The Original Application having been heard on 13th December, 2002, the Tribunal on the same day delivered the following:

ORDER

HON'BLE MR.T.N.T.NAYAR, ADMINISTRATIVE MEMBER

When the Original Application came up for hearing, learned counsel for the applicant, Mr.Purushothama Kaimal would state that it is not only the reversion order that is under challenge but also the consequential action of recovery of the alleged over payments. At this, learned counsel for the respondents states that the intention is to give full effect to the cancellation of the reversion order which would mean that whatever amount has been recovered would be refunded to the applicant without causing any financial loss to him. It is also agreed that the applicant

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would get any other legitimate benefit that flows from the cancellation of the reversion order. Applicant's counsel is agreeable for disposal of the OA in the light of the above submission of the learned counsel of the respondents.

2. We have considered the facts of the case. We are satisfied that the basic order having been cancelled and the reversion order having been withdrawn, the applicant would be entitled to all other consequential benefits including refund of the recovered amounts, as agreed upon. The respondents shall take immediate steps in that direction. This exercise shall be carried out within a period 2 months.

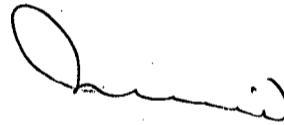
3. The OA is disposed of as above with no order as to costs.

Dated 13th December, 2002.



K.V.SACHIDANANDAN  
JUDICIAL MEMBER

aa.



T.N.T.NAYAR  
ADMINISTRATIVE MEMBER

A P P E N D I X

Applicant's Annexures:

1. A-1: True photocopy of the order of promotion of applicant to the post of Grade IV, BCR issued from the office of the 2nd respondent dated 7.3.94.
2. A-2: True photocopy of the order protecting reversion from Grade IV BCR issued from the office of the 2nd respondent dated 13.2.97.
3. A-3: True photocopy of the reversion order No.E2/1&1nd Pmn/Rlgs/103/ALP issued to applicant from the office of the 3rd respondent dated 10.4.2001.
4. A-4: True photocopy of the reversion of pay memo No.TA/CTO/PMN/Rlg/2001-02/2/ALP issued to applicant from the office of the 3rd respondent dated 7.8.2001.
5. A-5: True photocopy of the reversion order changing the date No.E2/1&1nd pmn/Rlg/4 issued to applicant from the office of the 3rd respondent dated 10.10.2001.

Respondents' Annexures:

1. R-1a: Order No.22-6-94 TE-11 dated 13.12.95, issued by the D.O.T., New Delhi.
2. R-1b: Order No.22-6-94/TE-11(Vol.111) dated, 30.12.99, issued by DOT, New Delhi.
3. MA1: True copy of the letter/order No.E2/1\*II pmn/Rlgs/116 dated 11.11.02 by the General Manager, Telecom Department, BSNL, Alappuzha.

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